IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 204
IB-279/ND/2024

IN THE MATTER OF:

M/s. MI Electrical Steel Processing India Private Ltd. ... **Appellant/Petitioner**

Versus

M/s. Shri Ram ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 02.07.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:
For the Appellant :
For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

The Ld. Counsel for the Petitioner submitted that the Petitioner has entered into settlement qua the defaulted amount with the CD and sought leave to withdraw the captioned petition. In view of the stand taken by him, **the petition is dismissed as withdrawn.**

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)

UPASANA